

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.483/MP/2024**

Subject : Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : Eden Renewable Passy Private Limited (ERPPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No.296/MP/2024**

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.

Petitioner : ACME Solar Holdings Limited (ASHL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No.297/MP/2024**

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 7.5.2024 and 20.8.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and regulations.

Petitioner : ACME Solar Holdings Limited (ASHL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson



Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, ERPPL  
Shri Aniket Prasoon, Advocate, ASHL  
Shri Aman Shaikh, Advocate, ASHL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL  
Ms. Shirin Gupta, Advocate, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Ranjeet Rajput, CTUIL

### **Record of Proceedings**

Learned counsel for the Petitioner, ERPPL, in Petition No. 483/MP/2024, submitted that the said Petition had been filed *inter alia* seeking quashing of the wrongful and untenable demand of the one-time GNA charges raised by CTUIL by way of its letter dated 4.11.2024, whereunder CTUIL has demanded the one-time GNA charges of Rs. 3 crores for the Petitioner's 300 MW Solar Power Project in Jaisalmer District in the State of Rajasthan purportedly on the basis of misinterpretation of the provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to inter-State Transmission System) Regulations, 2022. Learned counsel submitted that although the Petitioner has *inter alia* also prayed for the deferment of recovery of one-time GNA charges in the Petition, it has already made the payment of one-time GNA charges against the demand raised by CTUIL. Learned counsel added that the Petition Nos. 296/MP/2024 and 297/MP/2024, as listed today, also raise similar issue(s) involved in the present case, and since the Pleadings are also completed in the said cases, the Petitioner herein may also be permitted to make its submissions along with the said cases itself.

2. Learned counsel for the Petitioner, ASHL, in Petition Nos. 296/MP/2024 and 297/MP/2024 circulated a list of Petitions and submitted that besides ASHL's these Petitions, Petition Nos. 442/MP/2024, 482/MP/2024, and 483/MP/2024 are also similar cases, which seek to challenge the levy of one-time GNA charges by CTUIL. However, the Pleadings therein are yet to be completed. Learned counsel, accordingly, urged that if the Commission deems fit, they all may be taken up together as they involve a common issue. Learned counsel added that in the interregnum, the interim protection granted by the Record of Proceedings for the hearing dated 9.9.2024 may be continued till the next date of the hearing.

3. Learned counsel for the Respondent, CTUIL, submitted that since the Pleadings in Petition Nos. 296/MP/2024 and 297/MP/2024 are already completed, and any decision/finding of the Commission in these cases will eventually apply to the other cases as well. Learned counsel added that apart from the Petitioner, ASHL in Petition Nos. 296/MP/2024 and 297/MP/2024, the Petitioners in the rest of the cases have already deposited the one-time GNA charges. CTUIL has, however, no objection if the Commission deems fit to take up all these cases together.

4. After hearing the learned counsel for the parties, the Commission admitted Petition No. 483/MP/2024. The Commission further deemed it appropriate to take up

all the above Petitions involving a common issue together. The Commission, accordingly, directed the parties to ensure the completion of pleadings in these cases and permitted four weeks for each side to file their respective replies and/or rejoinder, if not filed already. In the interregnum, the interim direction issued vide Record of Proceedings for hearing dated 9.9.2024 shall continue till the next date of hearing.

5. The Commission directed the Petitioners, in Petition Nos. 483/MP/2024, 196/MP/2024 and 294/MP/2024 to file on an affidavit within two weeks the current status of their 300 MW, 1200 MW and 300 MW solar project respectively.

6. These Petitions, along with Petition No.442/MP/2024 and 482/MP/2024, will be listed for hearing on **11.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**